

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.517 of 1996

Date of Order : 10.7.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

TARUN KUMAR DAS GUPTA

vs.

UNION OF INDIA & ORS.
(CIVIL AVIATION)

For the applicant : Mr.S.R.Kar, counsel.

For the respondents: Mr.S.K.Dutta, counsel.

ORDER

1d.counsel, Mr.S.R.Kar, appearing on behalf of the applicant submits that the judgment and order passed on 14.5.1998 in this O.A. should be corrected with a direction upon the respondents to pay the applicant all retiral benefits, including leave encashment, DCRG, etc., since the same have not specifically been mentioned in the said order.

2. I have also heard 1d.counsel, Mr.S.K.Dutta, appearing on behalf of the respondents.

3. I have gone through the order dated 14.5.1998 passed in the present O.A. I find that in paragraph 5 of the judgment it has been specifically stated that "regarding arrear of pay and pension, if any, on the basis of the re-calculation and re-fixation, payable to the applicant, should be paid accordingly from the date of filing of this application only". This portion clearly indicates that the applicant is entitled to get all retiral benefits on the basis of recalculation and re-fixation done in his favour, as per the order of this Tribunal. Thereby there need not be any further correction of the judgment dated 14.5.1998, as prayed for by Mr.S.R.Kar. Accordingly, the prayer for correction of the judgment dated 14.5.1998 is rejected.

✓ 17/7/98

3. However, it is found that in the last line of paragraph 4 at page 4 of the judgment dated 14.5.1998, his deemed date of retirement from Civil Aviation as Technical Officer has been mentioned as 3.4.1990 instead of 30.4.1990. The same be corrected by the Registry and 3.4.1990 be read as 30.4.1990.

Mo 2/4/98
(D)

(D.Purkayastha)
Judicial Member